



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 612 of 2004
Applicant (s) Ghenguni Rout Respondent (s) Union of India et al.
Advocate for Applicant (s) S. N. R. Routray Advocate for Respondent(s)
S. Misra

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>2. P. O. of M/S O/P filed. For Registration.</p> <p><i>DR</i></p> <p><i>DR</i> 13/10/04</p> <p><i>DR</i> 13.09.04</p> <p><i>DR</i>, 31/9/04</p> <p>For Admonition & Information order - Copy served.</p> <p><i>DR</i></p>	<p>REGISTER</p> <p><i>DR</i>, 31/9/04 Registrant</p> <p><u>1. ORDER DATED 28.10.2004.</u></p> <p>None consideration of the grievances of the Applicant (as raised in her representation under Annexure-A/4 dated 22-3-2004 (based on Railway Board's circular letter at Annexure-A/3 dated 30.6.2000) is</p>

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NOTES OF THE REGISTRY

Dr. 28. 3. 04

Copies of order/

Copies of OA sent to all respns. and copies of order prepared for comments. The hon. J. S. Sidhu

J. S. Sidhu
20/6/04

ORDERS OF THE TRIBUNAL

the subject matter of this Original Application under section 19 of the Administrative Tribunals Act, 1985. Since the grievances of the Applicant (as raised under Annexure-A/4 dated 22-3-2004) is available to be redressed within the frame work of the Railway Board's Circular/letter under Annexure-A/3 dated 30. 6. 2000, this Original Application is disposed of at this admission stage, with direction to the Respondents to address the pending grievances of the Applicant (as raised in her representation and in this Original Application) within a period of 120 days from the date of receipt of a copy of this order. While considering the grievances of the Applicant, the Authorities should not only keep in mind the Railway Board's Circular/letter dated 30. 6. 2000 but also the principles of prospectivity in the matter of terminal benefits in favour of the widow of the Railway employees.

With the aforesaid observations and directions this Original Application is disposed of.

Send copies of this order along with copies of this Original Application.

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

to the Respondents and free copies of this order be given to Mr. N. R. Routray, Learned Counsel appearing for the Applicant and Mr. P. C. Panda, learned Counsel for the Railways; on whom a copy of this Original Application has already been served.

Y
28/10/2004
MEMBER (JUDICIAL)